
**THE DEPARTMENT OF REVENUE NARCOTICS CONTROL
BUREAU (INTELLIGENCE OFFICER) RECRUITMENT RULES,
1996**

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**THE DEPARTMENT OF REVENUE NARCOTICS CONTROL
BUREAU (INTELLIGENCE OFFICER) RECRUITMENT RULES,
1996**

G.S.R. 420, dated 18th, September, 1996 .-In exercise of the powers conferred by the proviso to Art.309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to the post of Intelligence Officer in the Narcotics Control Bureau in the Department of Revenue, Ministry of Finance, namely:-

1. Short title and commencement :-

(1) These rules may be called the Department of Revenue. Narcotics Control Bureau (Intelligence Officer) Recruitment Rules. 1996,

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of the said post, its classification and the scale of pay attached thereto shall be as specified in Column 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit and other qualification etc :-

Method of recruitment, age limit, and/other qualifications, etc. and

other matters relating thereto shall be specified in Columns 5 to 14 of the aforesaid schedule.

4. Disqualification :-

No person-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post : Provided that the Central Government, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do. it may. by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Name of post.	No. of post.	Classification.
1	2	3
2. Intelligence Officer.	93*	General Central Service
	*(1996)Subject to varia	Group 'B' Non-Gazetted
	tion dependent on work-	Non-Ministerial.
	load.	